

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.334/2019**

**Dated Friday, the 15<sup>th</sup> day of March, 2019**

**PRESENT**

**Hon'ble Mr.R.Ramanujam, Administrative Member**

**&**

**Hon'ble Mr.P.Madhavan, Judicial Member**

G.Rajan,  
Senior Draughtsman,  
National Skill Training Institute,  
Guindy,Chennai 600 032.

**...Applicant**

By Advocate M/s Row & Reddy

Vs.

1.Government of India,  
Ministry of Skill Development and  
Entrepreneurship, Rep., by its Secretary,  
New Delhi 110 001.

2.The Director General/Additional Secretary,  
Directorate General of Training,  
Ministry of Skill Development & Entrepreneurship,  
Government of India, New Delhi 110 005.

3.The Under Secretary,  
Directorate General of Training,  
Ministry of Skill Development & Entrepreneurship,  
Government of India, New Delhi 110 012.

4.The Director,  
National Skill Training Institute,  
Guindy, Chennai 600 032.

**...Respondents**

By Advocate Mr.Su.Srinivasan

**(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“(i)Set aside the order bearing No.DGT-A-22011/01/2018-TA-1 dt. 01.03.2019 passed by the 3<sup>rd</sup> respondent in transferring him from NSTI, Chennai to NSTI, Jodhpur as illegal, malafide and contrary to the departmental instructions regarding transfer and;

(ii)For a consequential direction to the 2<sup>nd</sup> and 3<sup>rd</sup> respondent to retain him in NSTI, Chennai owing to personal and family circumstances and;

(iii)To pass such other orders or directions as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case, award costs and thus render justice.”

2. The applicant is aggrieved by Annexure A-2 order dated 01.03.2019 transferring him from Chennai to Jodhpur. It is submitted that the applicant is an office bearer of the staff association and accordingly entitled to protection under the relevant instructions of the DOPT dated 19.08.1988. He made a representation on 04.03.2019 against the transfer to the competent authority and he would be satisfied if the competent authority is directed to consider the representation in accordance with the rules/transfer policy and pass a reasoned and speaking order and status quo maintained till then.

3. Learned SCGSC Mr.Su.Srinivasan takes notice for the respondents and would submit that the respondents would have no objection to a direction as prayed for.

4. Keeping in view the above and without going into the substantive merits of the case, the competent authority is directed to consider the Annexure A-3 representation of the applicant dated 04.03.2019 in accordance with the transfer policy and relevant instructions of the DOPT, if applicable and pass appropriate orders within a period of four weeks from the date of receipt of a copy of this order. Status quo shall be maintained till the disposal of the representation.

5. At this stage, learned counsel for the applicant seeks permission for the applicant to submit his representation with additional grounds. Learned standing counsel, however, submits that the applicant may only be granted time upto 18.03.2019 as the respondents have to pass orders within the time limit above. Accordingly the respondents are directed to consider any supplementary representation with additional grounds, if received on or before 18.03.2019.

6. OA is disposed of accordingly.

**(P.MADHAVAN)  
MEMBER(J)**

**15.03.2019**

**(R.RAMANUJAM)  
MEMBER (A)**

M.T.